

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.133
CP/11(AHM)2024

Proceedings under Section 241-242 of Co. Act, 2016

IN THE MATTER OF:

Usha Kumandas Kantaria

.....Applicant

Vs

HIRASH HOTELS PRIVATE LIMITED & Ors.

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Amrita Patel, Advocate

For the Respondent :

ORDER

Today, Learned Counsel for the applicant appears and states that the matter has been settled between the parties and she wishes to withdraw upon instructions from the client.

Learned Counsel for the applicant made the following averments in the chat box:-

“Upon email instructions of the client, requesting to withdraw the petition since parties have arrived at a settlement.”.

In view of the averments made and writing in the chat box, the present petition i.e., **CP/11(AHM)2024** is dismissed as withdrawn.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)